

3

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

O.A. No.584 of 2010

Ashok Kumar Sethi .... Applicant  
Versus  
Union of India & Ors. ... Respondents

**1. Order dated: 30-09-2010.**

C O R A M

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

.....  
Heard Mr. Padhi, Learned Counsel for the Applicant and Mr. U.B.Mohapatra, Learned SSC for the Union of India appearing on notice for the Respondents and perused the materials placed on record.

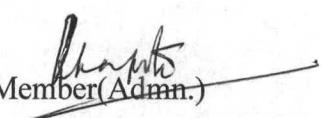
2. According to the Applicant, his father was working as Postman in Chandpur Sub Post Office in Puri Postal Division. While working as such, he prematurely died on 2.5.2003 at the age of 45 years leaving the family members in distressed condition. From the letters placed at Annexure-A/6 & A/7 dated 21/12/2006 and 09/12/2006 it reveals that the request of the applicant for appointment on compassionate ground was considered twice by the CRC but his request was rejected twice, on first occasion due to limited vacancy in the cadre of postman under compassionate appointment quota and second time on the ground that the condition is not as indigent in comparison to other cases. As it further reveals, by making representation dated 1.6.2010 for the reasons stated therein the applicant requested for reconsideration of his case and thereafter has approached this Tribunal in the present OA. Applicant, in this OA, does not seek to quash such letters of rejection under Annexure-A/6 & A/7. All that he prays for <sup>is</sup> to direct the Respondents to provide compassionate appointment in case less deserving candidates have been provided compassionate appointment during the

4

period 2003 to 2009. He sought the aforesaid prayer on the basis of conjecture and surmises by making unspecific and bald assertion that 'many undeserved candidates, whose family condition is better, have been given/provided compassionate appointment ignoring his case and he is still unemployed'. It is not for this Tribunal to go for a roving enquiry to find out who are the persons provided with appointment though less deserving in comparison to the applicant. In view of the above, I find no justifiable reason to entertain this OA. However, it is seen that the case of the applicant has been considered twice and as per the instruction of the DoP&T dated 05-05-2003 his case deserves consideration for one more occasion which the Respondents shall do within a reasonable period and communicate the out come of such consideration to the applicant in a well reasoned order.

3. With the aforesaid observation, as agreed to by Learned Counsel for both sides, this OA stands disposed of at this admission stage. There shall be no order as to costs.

Send copy of this order along with OA to the Respondent No.2 for compliance.

  
Chaitanya  
Member(Admn.)